

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT - II

Item No. 202
(IB)- 702/ND/2018
IA/4227/2020

IN THE MATTER OF

Super Print Services

...Applicant/Petitioner

Versus

M/s. Xalta Food and Beverages Pvt. Ltd.

...Respondent

SECTION : 9 of IBC Code, 2016

Order Delivered on 23.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Brijesh Kumar Tamber- for Applicant

ORDER

IA-4227/2020: The Application has been filed by the Resolution Professional for getting reimbursement of CIRP expenses. The Resolution Professional along with Counsel is present. The Registry is directed to issue notice to the Respondent. Counsel for Resolution Professional is permitted to issue private notice to the Respondent by all modes and file proof of service along with an Affidavit on or before the next date of hearing.

List the matter on 18th November, 2020.

- Sd -

(L. N. GUPTA)
MEMBER (T)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)